THE MINISTER OF EXTERNAL AFFAIRS (SHRI JASWANT SINGH): Sir, the Government takes all such issues of missing fishermen very seriously. As I said yesterday, whether it happens on the west coast or the east coast, towards Pakistan, we take it very seriously, and we do take it up with the countries concerned. In the present instance, we have taken it up with the Government of Sri Lanka, and I would like to assure the hon. Member, and also the people of Tamil Nadu, that we take it very seriously, and we are endeavouring to find...(Interruptions)...

SHRI C.P. THIRUNAVUKKARASU (Pondicherry): And Pondicherry also.

SHRI JASWANT SINGH: I understand that. I am talking of the entire east coast. ...(Interruptions)...I have addressed about Gujarat also. This is an issue which the Government takes very seriously. We will address ourselves afresh to this issue.

Need for making uniform Laws for Reservation of Jobs for Scheduled Castes and Scheduled Tribes in all the Services of Central Government

श्री श्याम लाल (उत्तर प्रदेश): मान्यवर, मारतीय संविधान द्वारा अनुसूचित जातियों व अनुसूचित जनजातियों को केन्द्रीय सरकार के अधीन विभिन्न विभागों की सेवाओं में आनुपातिक प्रतिनिधित्व प्रदान किए जाने की व्यवस्था है। इस व्यवस्था के अनुसार सीधी मर्ती में प्रथम व द्वितीय श्रेणी के पदों के लिए अनुसूचित जातियों को 15 प्रतिशत तथा अनुसूचित जनजातियों के लिए 7.5 प्रतिशत का आरक्षण दिया जा रहा है। परन्तु तृतीय व चतुर्थ श्रेणी के पदों में इन जातियों को आरक्षण प्रदेशीय/राज्यों में आबाद अनुसूचित जाति एवं अनुसूचित जनजातियों की जनसंख्या के अनुपात में दिया जा रहा है। उदाहरण के लिए गोवा प्रदेश में केन्द्रीय सेवाओं की तृतीय व चतुर्थ श्रेणी के पदों के लिए अनुसूचित जाति को 2 प्रतिशत तथा अनुसूचित जनजातियों के लिए एक प्रतिशत दिया जाता है। आश्चर्य है कि जहां सीधी मर्ती में अग्रक्षण की व्यवस्था उपरोक्तानुसार है, वहीं केन्द्रीय सेवाओं के सभी श्रेणी के पदों की प्रोन्नित में क्रमशः 15 प्रतिशत व 7.5 प्रतिशत का आरक्षण दोनों ही समुदायों को देय है।

अत: सदन के माध्यम से सरकार द्वारा केन्द्रीय सेवाओं की सीघी भर्ती में सभी श्रेणी के पदों में अनुसूचित जाति व अनुसूचिज जनजाति के लिए क्रमश: 15 प्रतिशत तथा 7.5 प्रतिशत का आरक्षण प्रदान किए जाने हेतू संवैधानिक कानून बनाए जाने की मांग की जाती है।

Sethu Samudram Scheme

SHRI C.P. THIRUNAVUKKARASU (Pondicherry): The Sethu Samudram Canal Project was conceived more than 140 years ago. This project was conceived even prior to the scheme of Suez Canal. Sir, 3,555 miles of Indian coast runs from the East to the West to enable the Indian ships to navigate within the Indian territorial waters. Prior to Independence,

several Committees were appointed to ascertain the feasibility of the Sethu Samudram Scheme. In 1955, the Ramasamy Mudaliyar Committee estimated its cost at Rs. 9.98 crores. Subsequently, the Nagendra Singh Committee, the Venkateswaran Committee, the Technical Committee of the Government of India and several other Committee were appointed. feasibility report was also prepared. It was also included in the Ninth Five Year Plan. On 2.2.2001, the hon. Prime Minister assured that the promise made by the NDA Government for early completion of the project would be fulfilled. We were shocked to know that India and Sri Lanka have decided to construct a Hanuman Bridge across the Palk Straits-Sethu Samudram. If this bridge is constructed, it would prove to be a Berlin Wall and stall the Sethu Samudram Project. My apprehension is that the declaration made by the Indian Prime Minister and the Sri Lankan Prime Minister would give a decent burial to the Sethu Samudram Scheme. If a bridge is constructed, it would not be possible to use the canal for navigation purpose. On the other hand, if the canal is built near the Adams Bridge linking the Palk Straits with Gulf of Mannar, we can have an international seaway. Sentimentally, we can call it a Hanuman Sethu Samudram Canal. Therefore, I request the Government not to construct a bridge on the canal. Thank VOU.

PROF. M. SANKARALINGAM (Tamil Nadu): Sir, I associate myself with this issue.

SHRI M.A. KADAR (Tamil Nadu): Sir, I also associate myself with this issue,

SHRI, KA, RA, SUBBIAN (Tamil Nadu): Sir, I would like to associate with this issue.

Demand for non-closure of Bharat Wagon Engineering Ltd. situated at Muzaffarpur and Mokamah in Bihar

डा. कुमकुम राव (बिहार): आदरणीय उपसमाध्यक्ष महोदय, मैं बिहार के मुजफ्ररपुर एवं मोकामा स्थित मारत वैगन इंजीनियरिंग लिमिटेड के विषय में कहना चाहती हूं कि आरखंड निर्माण के बाद बिहार के सारे कल-कारखाने झारखंड में चले गये हैं। यह बिहार में स्थित एकमात्र ऐसा प्रतिष्ठान है जिसका प्रधान कार्यालय एवं सारी इकाइयाँ बिहार में ही हैं। उत्तरी बिहार का मुजफ्करपुर स्थित भारत-वैगन एवं इंजीनियरिंग कम्पनी लिमिटेड अत्यंत विषम भौगोलिक, प्राकृतिक बाढ जैसी वार्षिक आपदाओं से जर्जर इलाके में आशा की एकमात्र किरण है। इस कम्पनी ने विगत 15 वित्तीय वर्षों में सिर्फ तीन वित्तीय वर्षों को छोड़कर, प्रत्येक वर्ष में मुनाफा कमाया है। स्थापना के उपरान्त कम्पनी ने सारे गैर-योजना ऋण एवं उस पर सूद भी केन्द्र सरकार को वापस कर दिया है। कम्पनी ने अपनी स्थापना से लेकर आज तक केन्द्र सरकार को